

The Orissa Gazette



EXTRAORDINARY
PUBLISHED BY AUTHORITY
ORISSA ACT 29 OF 1981

*THE ORISSA GRAMA PANCHAYATS (REDUCTION OF TERM OF OFFICE AND POSTPONEMENT OF ELECTIONS) ACT, 1981

[Received the assent of the Governor on the 23rd October, 1981 first.
Published in an Extraordinary issue of the Orissa Gazette,
dated the 26th October, 1981.]

AN ACT TO PROVIDE FOR THE REDUCTION OF TERM OF OFFICE OF CERTAIN GRAMA PANCHAYATS AND POSTPONEMENT OF ELECTIONS OF CERTAIN OTHER GRAMA PANCHAYATS IN THE STATE AND FOR MATTERS INCIDENTAL THERETO

Be it enacted by the Legislature of the State of Orissa in the Thirty-second Year of the Republic of India, as follows:—

Short title
and com-
mencement.

1. (1) This Act may be called the Orissa Grama Panchayats (Reduction of Term of Office and Postponement of Elections) Act, 1981.

(2) It shall be deemed to have come into force on the 27th day of August, 1981.

Definitions.

2. In this Act, unless the context otherwise requires:—

(a) 'Gram Panchayats Act' means the Orissa Grama Panchayat Act, 1964; Orissa Act 1 of 1965.

(b) 'Gram Panchayat' means a Grama Panchayat constituted under the Grama Panchayat Act;

(c) words and expressions used in this Act, but not defined therein, shall have the same meaning as assigned to them, respectively under the Grama Panchayat Act.

3. Notwithstanding anything contained in the Grama Panchayats Act,—

(a) the term of office of the members including Sarpanches of all the Grama Panchayats in the State who are continuing in office on the date of commencement of this Act, shall expire on and with effect from the said date.

(b) the election for the reconstitution of all the Grama Panchayats where term of office of the members including Sarpanches expired,—

(i) under clause (a), and

(ii) before the commencement of this Act under the Provisions of the Grama Panchayats Act,

shall be held within the period specified in clause (b) of section 4 of the Orissa Orissa Act 10 of 1981. Grama Panchayats (Reduction of Term of Office) Act, 1981.

(c) the provisions contained in the Orissa Grama Panchayats (Reduction of Term of Office) Act, 1981 shall *mutatis mutandis* apply the 10 of 1981. Grama Panchayats herein referred to in relation to,—

(i) their management during the period beginning with the date of commencement of this Act and until the newly elected members of a Grama Panchayat and its Sarpanch assume office;

(ii) the election of members including the Sarpanch for reconstitution of the said Grama Panchayats; and

(iii) the status of the said Grama Panchayats on reconstitution.

*For Statement of object and reasons see *Orissa Gazette*, Extraordinary dated the 22nd September, 1981 (No. 1230)

Repeal and
savings.

4. (1) The Orissa Grama Panchayats (Reduction of Term of Office and Postponement of Elections) Ordinance, 1981 is hereby repealed.

Orissa
Ordinance
No. 7 of
1981.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been issued, done or taken under this Act.

ORISSA ACT 6 OF 1982

*THE ORISSA SUB-ORDINATE EDUCATION SERVICE (VALIDATION OF APPOINTMENT) ACT, 1982

[Received the assent of the Governor on the 31st March, 1982 first published in an extraordinary issue of the *Orissa Gazette*, dated the 3rd April 1982]

AN ACT TO VALIDATE CERTAIN APPOINTMENTS MADE IN THE ORISSA SUB-ORDINATE EDUCATION SERVICES.

Be it enacted by the Legislature of the State of Orissa in the thirty-third Year of the Republic of India, as follows :—

Short title
and
Commencement.

1. (1) This Act may be called the Orissa Subordinate Education Service (Validation of Appointment) Act, 1982.

(2) It shall be deemed to have come into force on the 25th day of January, 1982.

Definitions.

2. In this Act, unless the context otherwise requires,—

(a) "Education Service Rules" means the Orissa Subordinate Education Service (General Branch) Rules, 1972;

(b) "Service" means the Junior Grade of the Orissa Subordinate Education Service (General Branch) comprising of the posts of Assistant Teachers, Headmasters of Middle English Schools and Sub-Inspectors of Schools;

(c) words and expressions used in this Act, but not defined herein, shall have the same meaning as assigned to them respectively under the Education Service Rules.

Validation of
appointments.

3. Notwithstanding anything contained in the Education Service Rules or in any judgement, decree or order of any Court,—

(a) all appointments made to the Service during the period between the 14th September, 1972 and the 21st September, 1977 by way of promotion by selection from the members of the Lower Subordinate Education Service shall, for all intents and purposes, be deemed to have been validly made;

(b) the principles followed and the procedure adopted in making such appointment shall, for all intents and purposes, be deemed to be forming part of this Act and to have been in force during the aforesaid period,

and no such appointment shall be liable to be challenged in any Court of Law merely on the ground that the appointment was made otherwise than in accordance with the Education Service Rules.

Repeal.

4. The Orissa Subordinate Education Service (Validation of Appointment) Ordinance, 1982 is hereby repealed.

Orissa
Ordinance
No. 1 of
1982.

*For Statement of Objects and Reasons see *Orissa Gazette*, Extraordinary, dated the 5th March 1982 (No. 301).